

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

**Review Petition No.45/2007
in
Petition No. 69/2004
With IA No.17/2007**

In the matter of

Review of the order dated 16.3.2006 - Approval of transmission charges for Korba-Budhipadar transmission system in Eastern and Western Regions for the period from 1.4.2004 to 31.3.2009.

And in the matter of

Madhya Pradesh Power Trading Company Ltd., Jabalpur **Petitioner**

Vs

1. Power Grid Corporation of India Limited, New Delhi
2. Bihar State Electricity Board, Patna
3. West Bengal State Electricity Board, Kolkata
4. Grid Corporation of Orissa Ltd. Bhubaneshwar
5. Damodar Valley Corporation, Kolkata
6. Power Deptt., Govt. of Sikkim, Gangtok
7. Jharkhand State Electricity Board, Ranchi
8. Gujarat Electricity Board, Baroda
9. Chhattisgarh State Electricity Board, Raipur
10. Maharashtra State Electricity Board, Mumbai
11. Electricity Department, Govt. of Goa, Panaji, Goa
12. Electricity Department, Admn of Daman & Diu, Daman
13. Electricity Department, Admn of Dadra Nagar Haveli, Silvassa
14. Karnataka Power Transmission Corp. Ltd., Bangalore.... **Respondents**

Following were present:

1. Ms. Rita Kumar, Advocate, MPPTCL
2. Shri Dinesh Kumar, MPPTCL
3. Shri Prashant Sharma, PGCIL
4. Shri A.K.Nagpal, PGCIL

ORDER
(DATE OF HEARING: 17.7.2007)

The petitioner seeks review of the order dated 16.3.2006, limited to the sharing of transmission charges for 220 kV Korba-Budhipadar transmission line based on the judgment of the Appellate Tribunal for Electricity dated 14.11.2006 in Appeal No.19/2006.

2. Ms. Rita Kumar, learned counsel for petitioner has submitted that the matter is to be argued by Shri Sakesh Kumar, Advocate, who at present is out of town. She has requested for a short adjournment. The prayer is not opposed by the representatives of the first respondent present.

3. Prayer made by the learned counsel is granted. At the request of the learned counsel, list this petition for further directions on 24.7.2007.

4. The application for review is already admitted. Therefore, the petitioner shall deposit balance filing fee of Rs.80, 000/- before the next date of hearing.

Sd-/
(R. KRISHNAMOORTHY)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

New Delhi dated 17th July 2007